

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 119**  
**(IB)-1825(PB)/2019**

**IN THE MATTER OF:**

Small Industries Development Bank of India ..... Petitioners/Applicant  
v.

M/s. Radhey Sham Tandon Manufacturing Pvt Ltd. .... Respondents

**Order under Section 7 of IBC, 2016**

**Order delivered on 29.11.2019**

**Coram:**

**SH. AJAY KUMAR VATSAVAYI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the respondent  
For the CoC

Mr. Mukesh Kumar, Adv. for Ex.-IRP  
Mr. R.S Kela, Adv.

**ORDER**

**CA-2611(PB)/2019:-**

The present application has been filed by one of the CoC members under Section 22(3) (b) of the Code seeking appointment of Mr. Sanjeev Bindal as the RP in place of IRP of the corporate debtor i.e. M/s. Radhey Sham Tandon Manufacturing Pvt. Ltd. The CoC in its 2<sup>nd</sup> meeting held on 11.11.2019 at agenda item no. 7 has resolved with 100 % voting share to appoint Mr. Sanjeev Bindal as the RP. The written consent in Form AA has also been filed (Annexure-II).

In the circumstances, the CA is allowed and Mr. Sanjeev Bindal having registration no. IBBI/IPA-002/IP-N00345/2017-18/10995, email id:- sanjeev.bindal@rkca.net and mobile No.

*V. Anwar*

9810801651, is appointed as resolution professional in place of IRP.

In view of the aforesaid factual position, we deem fit to discharge the earlier IRP from all such functions and direct them to handover all necessary information/documents concerning the corporate debtor in their knowledge and possession, forthwith to Mr. Sanjeev Bindal.

Consequently, the application stands disposed of in above terms.

—sd—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

29.11.2019  
Aarti Makker

—sd—

**(AJAY KUMAR VATSAVAYI)**  
**MEMBER (JUDICIAL)**